

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:347
ANSWERED ON:26.07.2006
ALLOTMENT OF COAL RESERVES TO STATES .
Chinta Mohan Dr. ;Suman Shri Ramji Lal

Will the Minister of COAL be pleased to state:

- (a) Whether the Government has allotted coal reserves to various States to meet their requirements of coal;
- (b) If so, the details thereof and the reasons therefor; (
- (c) The number of coal reserves allotted to these States;
- (d) The basis on which allotment of coal reserves has been made;
- (e) The demands made by these States as per their requirement;
- (f) Whether the pressure of demand for the coal on the Coal India Limited would be reduced due to the said allotment; and
- (g) If so, the details thereof?

Answer

MINISTER OF STATE FOR COAL (DR. DASARI NARAYANA RAO)

(a): Yes, Sir.

(b)&(c): The details of the coal blocks allocated to State Government companies are given below.

The Coal reserves have been allocated to the Government companies to meet their coal requirement wherever they themselves produce power/ or iron & steel or to make coal available to other consumer industries in the area.

(d) : The quantity and quality of coal requirement of Government companies for their own use, the demand of the small consuming industries in the area, the quality and quantity of reserve in a block, the proximity of the block to the end-use plants of Government companies etc. are the considerations which form the basis of allotment of coal block .

(e) : Demands are usually made by the State Governments taking into consideration the coal requirement for their end-use plants or the probable demand of coal of the industries in the area.

(f) & (g) : Development of coal blocks involves a gestation period of about 3 to 5 years to reach production stage and about another two years to reach its optimal production capacity. Therefore, once production commences from the captive blocks allocated, the pressure of demand for the coal on the Coal India Limited would get reduced to some extent.